

**Punjab State Electricity Board**

\*154. **Shri Hem Raj:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Punjab State Electricity Board has been re-organised consequent on the re-organisation of Punjab;

(b) if so, the basis on which it has been re-organised and whether it has been agreed to between the States of Haryana, Punjab and the Union Territories of Himachal Pradesh and Chandigarh;

(c) the share of its assets and liabilities allocated to each one of the above four units and the share falling to Himachal Pradesh in terms of items and value;

(d) the principles on which the employees of the Board have been allocated to the different units; and

(e) whether any representation has been made by the Himachal Pradesh Government in this regard and, if so, the decisions taken thereon?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) Not yet, Sir.

(b) to (d). Do not arise.

(e) Yes, Sir. Discussions between the Central and concerned State Governments are in progress.

**Mortality Statistics in States**

\*155. **Shri Madhu Limaye:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Central Government have issued any directions to the State Governments with regard to the proper collection of mortality statistics in the various States, especially in famine-affected areas;

(b) if so, the nature of these directions; and

(c) the response of the State Governments and especially the action taken by the outgoing Ministries in Uttar Pradesh and Bihar in regard to the collection of statistics relating to starvation deaths etc.?

**The Minister of Health and Family Planning (Dr. S. Chandrasekhar):** (a) While efforts are being made to improve Birth and Death Statistics in all the States under the general direction and guidance of the Registrar General, India, no special instructions had been issued in respect of the famine-affected areas in this regard.

(b) and (c). Do not arise.

**Financial Assistance sought by States to raise D.A. of their employees**

\*156. **Shri C. Jansardhanan:**  
**Shri P. C. Adichan:**  
**Shri Bhogendra Jha:**

Will the Minister of Finance be pleased to state:

(a) whether the State Governments have asked for financial aid in raising the Dearness Allowance of their employees to the level of the Dearness Allowance given to the Central Government Employees; and

(b) if so, the attitude of the Central Government in this respect?

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** (a) Several States have asked for financial aid for raising the dearness allowance rates of their employees.

(b) In view of the various other claims on the available resources of the Centre, Government have not been able to assure any assistance in this regard.

**India's External Debt Obligation**

\*157. **Shri Eswara Reddy:**  
**Shri S. S. Kothari:**

Will the Minister of Finance be pleased to state:

(a) the latest position of India's external debt obligation;

(b) how do Government propose to repay the debt and whether any schedule has been worked out for the purpose; and

(c) if so, the main features thereof?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) As on 1st October 1966, India's external debt obligation consisted of Rs. 3150 crores repayable in foreign currencies, Rs. 437 crores payable through exports and Rs. 963 crores payable in rupees which are neither converted directly nor through exports.

(b) and (c). Debt repayment in respect of the first category are made out of external receipts, in the second category through exports and in the last out of Government's rupee resources. While the terms of loans from different sources are briefly indicated in Annexure IV of the Explanatory Memorandum on the Budget for 1967-68, detailed repayment schedules are shown in the agreements, copies of which are available in the Parliament library.

#### Deaths due to cold in Delhi

\*158. Shri Dhuleshwar Meena:  
Shri Ramachandra Ulaka:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of deaths from the rigours of winter among the shelterless people making use of pavements in Delhi in December, 1966 and January, 1967; and

(b) the steps taken to solve the problem of shelterless people and to devise measures to persuade them to sleep in the night shelters?

The Minister of Works, Housing and Supply (Shri Jaganath Rao):  
(a) 5.

(b) 22 night shelters, with a capacity for 5065 persons, were maintained in Delhi during the winter months of 1966-1967. Adequate publicity was

given about the availability of these night shelters. Also parties of the Municipal staff and Police went round the city to persuade the pavement sleepers to move to the night shelters.

#### स्वर्ण नियंत्रण आदेश में संशोधन

\*160. श्री श्रीकार लाल बेरवा :  
श्री अटल बिहारी वाजपेयी :  
श्री रामकृष्ण:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार स्वर्ण नियंत्रण आदेश में और संशोधन करने के प्रस्तावों पर विचार कर रही है;

(ख) यदि हाँ, तो उन संशोधनों का स्वरूप क्या है; और

(ग) कब तक संशोधन किये जाने की सम्भावना है ?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पंत) : (क) जी नहीं। स्वर्ण नियंत्रण नियमों में और संशोधन करने का कोई प्रस्ताव अभी सरकार के विचाराधीन नहीं है।

(ख) और (ग). ये प्रश्न ही नहीं उठते।

#### U.S. Investment in Fertiliser Industry

\*161. Shri E. K. Nayanar:  
Dr. Ranen Sen:  
Shri J. M. Biswas:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government propose giving further concessions to the U.S. investors for investment in India's fertiliser industry;

(b) whether Government also propose to extend the deadline for receiving the offers of the foreign investors beyond 31st March, 1967; and

(c) if so, the details of the proposed concessions?